

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE KARNATAKA ESSENTIAL SERVICES MAINTENANCE (AMENDMENT) BILL, 2025

(LA Bill No. 45 of 2025)

A Bill to amend the Karnataka Essential Services Maintenance Act, 2013;

Whereas it is expedient to amend the Karnataka Essential Services Maintenance Act, 2013 (Karnataka Act 25 of 2015) and for matters connected therewith for the purposes hereinafter appearing.

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India, as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Karnataka Essential Services Maintenance (Amendment) Act, 2025.
 - (2) It shall come into force at once.
- **2. Amendment of section 1.-** In the Karnataka Essential Services Maintenance Act, 2013 (Karnataka Act 25 of 2015) (hereinafter referred to as the Principal Act). In section 1, in sub-section (3) for the words "for a period of ten years" the words "for a period of twenty years" shall be deemed to have been substituted with effect from twenty seventh day of May, 2025.
- **3. Amendment of section 8.-** In the Principal Act, in section 8 for the words, figures and brackets "the Code of Criminal Procedure, 1973 (Central Act 2 of 1974)" the words, figures and brackets "the Bharatiya Nagarik Suraksha Sanhitha, 2023 (Central Act 46 of 2023)", shall be substituted.
- **4. Insertion of new section 10.-** In the Principal Act, after section 9, the following shall be inserted, namely:-
 - **"10. Power to remove difficulty.-** (1) If any difficulty arises in giving effect to the provisions of this Act, then the State Government may, by notification in the Official Gazette, make such provisions as may appear to it to be necessary or expedient for purpose of removing the difficulty.
- (2) Every order made under sub-section (1), shall as soon as after it is made, be laid before the State Legislature."

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Essential Services Maintenance Act, 2013 (Karnataka Act 25 of 2015) to extend the provisions of the said Act for a further period of ten years with effect from twenty seventh day of May 2025.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

RAMALINGA REDDY

Minister for Transport and Muzrai

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE KARNATAKA ESSENTIAL SERVICES MAINTENANCE ACT, 2013 (KARNATAKA ACT 25 OF 2015)

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- **1. Short title, extent and commencement.-** (1) This Act may be called the Karnataka Essential Services Maintenance Act, 2013.
 - (2) It extends to the whole of the State of Karnataka.
- (3) It shall come into force at once and remain in force for a period of ten years.

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- **8. Power to arrest without warrant.-** (1)Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), any police officer may arrest without warrant any person who is reasonably suspected of having committed any offence under this Act.
 - (2) All offences in this Act shall be non-bailable.

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